

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1118 of 2003

New Delhi, this the 5th day of May, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Vishwas Sharma
S/o Shri Giriraj Kishore Sharma
R/o Near Sr. Hr. Sec. School
District Sawai Madhopur,
Rajasthan. Applicant
(By Advocate : Shri S.S. Shamshery for
Shri Bhupender Yadav)

Versus

1. Delhi Metro Railway Corporation Ltd.
through
Its General Manager,
NBCC Place, Pragati Vihar,
New Delhi.
2. Senior Personnel Officer,
Delhi Metro Rail Corporation Ltd.,
NBCC Place, Pragati Vihar,
New Delhi. Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Learned counsel for applicant states that since this Tribunal does not have the jurisdiction to deal with the service matter of Delhi Metro Railway Corporation Ltd., he may be permitted to withdraw the present application with liberty to file an appropriate petition in a forum having the jurisdiction.

2. Allowed as prayed.
3. Subject to aforesaid, the present application is dismissed as withdrawn.

(GOVINDAN S. TAMPI)
MEMBER (A)

/RAV1/


(V.S. AGGARWAL)
CHAIRMAN